

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
C. P. No. 09 of 2016

CORAM:

M. K. SHRAWAT
MEMBER (JUDICIAL)

V. NALLASENAPATHY
MEMBER (TECHNICAL)

In the matter of Companies Act, 2013 under Section 241, 242 & 243.
AND

Between:

Mr. Jayant Hariprasad Solanki & Ors. Petitioners
Versus
M/s. Setco Chemicals (India) Pvt. Ltd. & Ors. Respondents

PETITIONERS

1. Mr. Jayant Hariprasad Solanki
2. Mrs. Sangeeta Jayant Solanki
3. Mr. Tapan Jayant Solanki
4. Mrs. Vandana Tapan Solanki

RESPONDENTS

1. M/s. Setco Chemicals (India) Pvt. Ltd.
2. Yogesh Hariprasad Solanki
3. Rekha Yogesh Solanki
4. Vanaja Anil Nair
5. Grishma Yogesh Solanki
6. Reshma Yogesh Solanki
7. Shamit Desai
8. Paras P. Shah
9. Ram Mallar
10. Innovative Chemicals
11. Bassein Catholic Co-op Bank
12. HDFC Bank Ltd.

Present on behalf of the parties:

1. Mr. Satyan Israni, i/b. Bare Legal Chambers, Advocate for Petitioners.
2. Mallar Law Associates LLP, Advocate for Respondents.

ORDER

(Date of Hearing 02.08.2016)

1. Ld. Counsel for the Petitioner Mr. Satyam Israni for Bare Legal Chambers and Ld. Counsel of the Respondent's No. 1,2,3,5,6,7 from Mallar Law Associates LLP appeared.

MKS.
Asst

2. That on the last date of hearing held on 21.07.2016 both sides have reported to the Bench that settlement has already been arrived and to be submitted in the Court by the next date of hearing.
3. That at start of the hearing itself the parties have placed "Consent Terms" dated 02.08.2016 with a prayer that CP. No. 09/2016 be disposed of accordingly.
4. The Ld. Counsel for both sides reported that in view of the fact that the Petitioner had not claimed any relief against Respondent's No. 4 & 8 to 12 and therefore not made as signatories to the said "Consent Terms".
5. The respective parties have also given undertaking that the conditions of the "Consent Terms" shall be complied with strictly.
6. In the light of the above submissions, we hereby order that the "Consent Terms" along with Annexures 'A' to 'D' dated 02.08.2016 signed by Petitioner Nos. 1 to 4 and Respondent No. 1 to 3 and 5 to 7; through which the rival parties have arrived at a settlement; be made part of this final order.
7. In the result, the CP is hereby disposed of in the terms stated above.

sd/-

M. K. SHRAWAT
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 2nd August, 2016.